



Union Territory of Jammu and Kashmir
Social Welfare Department
Civil Secretariat, J&K

NOTIFICATION

Jammu, 15th March, 2024

S.O 176 .-In exercise of the powers conferred by section 23 of the Jammu and Kashmir Reservation Act, 2004, the Rights of Persons with Disabilities Act, 2016 and all other enabling provisions in this behalf and in supersession of notification S.O.537 dated 19.10.2022, the Lieutenant Governor is pleased to direct that the following amendments shall be made in the Jammu and Kashmir Reservation Rules, 2005; namely:-

1. In rule 2 of Jammu & Kashmir Reservation Rules, 2005.-

- (i) clause (xia) shall be omitted;
- (ii) clause (xv) shall be substituted by the following; namely:-
“(xv) “Other Backward Classes” mean the classes declared as such as per Annexure ‘D’ to these rules; and”

2. In rule 4, the table appended thereto shall be substituted by the following table:-

“(a)	Scheduled Castes	8%
(b)	Scheduled Tribes	20%
	i. 1. Bakarwal 2. Balti 3. Beda 4. Bot, Boto 5. Brokpa, Drokpa, Dard, Shin 6. Changpa 7. Garra 8. Gaddi 9. Gujjar 10. Mon 11. Purigpa 12. Sippi; (existing list as per the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989 and the Constitution (Scheduled Tribes) Order (Amendment) Act, 1991.	10%
	ii. 1. Gadda Brahmin 2. Koli 3. Paddari Tribe 4. Pahari Ethnic Group; (added vide the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Act, 2024)	10%
(c)	Socially & Educationally Backward Classes (other than Scheduled Castes & Schedules Tribes) :	
	(i) Other Backward Classes;	8%
	(ii) Residents of areas adjoining line of Actual Control (ALC)/International Border (IB);	4%
	(iii) Residents of Backward Areas.	10%

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(d)	Economically Weaker Sections (EWSs)	10%	
(e)	Ex-Servicemen	6%	Horizontal Reservation
(f)	Persons with Disabilities	4%	

3. In rule 13, the table appended thereto shall be substituted by the following table:-

“(i)	Scheduled Castes	8%	
(ii)	Scheduled Tribes	20%	
	<p>i. 1. Bakarwal 2. Balti 3. Beda 4. Bot, Boto 5. Brokpa, Drokpa, Dard, Shin 6. Changpa 7. Garra 8. Gaddi 9. Gujjar 10. Mon 11. Purigpa 12. Sippi; (existing list as per the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989 and the Constitution (Scheduled Tribes) Order (Amendment) Act, 1991.</p> <p>ii. 1. Gadda Brahmin 2. Koli 3. Paddari Tribe 4. Pahari Ethnic Group; (added vide the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Act, 2024)</p>	10%	10%
(iii)	Socially & Educationally Backward Classes (other than Scheduled Castes & Schedules Tribes:		
	(a) Other Backward Classes;	8%	
	(b) Residents of areas adjoining line of Actual Control (ALC)/International Border (IB);	4%	
	(c) Residents of Backward Area	10%	
(iv)	Economically Weaker Sections (EWSs)	10%	
(v)	Persons with Disabilities	4%	Horizontal Reservation
	(a) Children of Defence Personnel	3%	
	(b) Children of Para-military Forces and UT Police Personnel	1%	
	(c) Candidates possessing outstanding proficiency in sports	2%	

4. Rule 14 shall be omitted.

5. In rule 15, the table appended thereto, shall be substituted by the following table:-

“(i)	Open Merit Category	50%	
(ii)	Reserved Categories		
	(a) Scheduled Caste	8%	
	(b) Scheduled Tribe	20%	
	i. 1. Bakarwal 2. Balti 3. Beda 4. Bot, Boto 5. Brokpa, Drokpa, Dard, Shin 6. Changpa 7. Garra 8. Gaddi 9. Gujjar 10. Mon 11. Purigpa 12. Sippi; (existing list as per the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989 and the Constitution (Scheduled Tribes) Order (Amendment) Act, 1991.	10%	
	ii. 1. Gadda Brahmin 2. Koli 3. Paddari Tribe 4. Pahari Ethnic Group; (added vide the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Act, 2024)	10%	
	(c) Socially and Educationally Backward Classes		
	i. Residents of Backward Areas	10%	
	ii. Residents of Area Adjoining Actual Line of Control/International Border	4%	
	iii. Other Backward Classes	8%	
	(d) Children of Defence Personnel	1%	Horizontal Reservation
(e) Children of Para-military Forces and UT Police Personnel	1%		
(f) Candidates possessing Outstanding Proficiency in sports	1%		
(g) Economically Weaker Sections (EWSs)	10%		

6. In rule 18, in the table appended thereto;

- (i) in sub-entry (i) of entry (a), for the words “Weak and Under Privileged Classes (Social castes)”, the words “Other Backward Classes” shall be substituted;
- (ii) sub-entry (iv) of entry (a) shall be omitted; and
- (iii) in entry (g), the words “Pahari Speaking People” shall be omitted.

7. In rule 21;

- (i). in clause (iv), the following shall be added as second, third and fourth proviso respectively; namely:-

“Provided further that a person claiming the benefit under the Pahari Ethnic Group category must be:-

- (a) a member of the Pahari Clan, Community or Tribe having Distinct Cultural, Ethnic and Linguistic identity.
- (b) she/he must be speaking Pahari language and his/her mother tongue must be Pahari.
- (c) she/he must produce Aadhaar Card/Voter Identity Card/Domicile Certificate.
- (d) Further, Tehsildar, shall be the authority to certify the claim of persons belonging to said Category:

Provided also that the procedure for identification of persons claiming benefit as part of Paddari Tribe shall be as follows:-

- a) a person claiming benefit as a member of Paddari Tribe shall substantiate her/his claim on the basis of revenue documents or any other documents establishing that she/ he ancestrally belongs to Paddar area of Kishtwar district.
- b) she/he must produce Aadhaar Card/Voter Identity Card/Domicile Certificate.
- c) Further, Tehsildar, shall be the authority to certify the claim of persons belonging to said Category:

Provided also that procedure for identification of persons claiming benefit as part of Gadda Brahmin Tribe shall be as follows:-

- a) For a person claiming benefit as part of Gadda Brahmin Tribe the certificate issuing authority would satisfy herself/ himself regarding the genuineness of the claim on the basis of record produced by the applicant and / or local inquiry / report by lambardar / chowkidar etc.
- b) she/he must produce Aadhaar Card/Voter Identity Card/Domicile Certificate.
- c) Further, Tehsildar, shall be the authority to certify the claim of persons belonging to said Category.”; and

- (ii). Clause (ix) shall be omitted.

8. Annexure 'D' shall be substituted by Annexure 'D' forming annexure to this notification.

9. Form IIIA and XV shall be omitted.

10. For the words "Weak and Under Privileged Classes (Social castes)" wherever appearing in the rules and annexure/form forming part thereto, the words "other backward classes" with necessary grammatical variations shall be substituted.

11. For the words "Physically Challenged Persons" or "Handicapped" wherever appearing in the rules and annexure/form forming part thereto, the words "Persons with Disabilities" with necessary grammatical variations shall be substituted.

By order of the Government of Jammu and Kashmir.

Sd/-

Sheetal Nanda, IAS

Commissioner/ Secretary to the Government

Dated: 15/03/2024

No: SWD-Acts/2/2024-02

Copy to the:

1. All Financial Commissioners (Additional Chief Secretaries).
2. Director General of Police, J&K.
3. Director General, J&K Institute of Management, Public Administration and Rural Development
4. All Principal Secretaries to the Government.
5. Principal Secretary to the Lieutenant Governor.
6. All Commissioner/Secretaries to the Government.
7. Joint Secretary (Jammu, Kashmir and Ladakh), MHA, Government of India.
8. Divisional Commissioner, Kashmir/Jammu.
9. Chairperson, J&K Special Tribunal.
10. All Head of Department/Managing Directors.
11. Secretary, J&K Public Service Commission
12. Director, Archives, Archaeology and Museums, J&K.
13. Director Information, J&K
14. Secretary, J&K Services Selection Board.
15. General Manager, Government Press, Jammu/Srinagar.
16. Private Secretary to the Chief Secretary.
17. Private Secretary to Commissioner/Secretary to the Government, GAD.
18. Private Secretary to Commissioner/Secretary to the Government, Social Welfare Department.
19. Incharge Website, Social Welfare Department.
20. Stock file


15-03-2024

Manoj Kumar, JKAS
Under Secretary to the Government
Social Welfare Department

Annexure-D to S.O _____ of _____, Dated: _____
Other Backward Classes

Every person who belongs to any of the following castes; namely:-

1. Bahach Hanjie, Shikara Wallas and Bhat Hanji excluding house boat owners
 2. Fishermen including Gada Hanz
 3. Markabans whose sole livelihood depends on Markabani
 4. Kumahars
 5. Shaksaz
 6. Mochi
 7. Bangies Khakrobes
 8. Hajjam / Nai
 9. Dhobi
 10. Bhands, Baghat
 11. Mirasis
 12. Madari / Bazigars
 13. Kulfaqir
 14. Dambali Faqir
 15. Doods (excluding SCs)
 16. Shupri Wattal
 17. Sansis
 18. Sikligars
 19. Jheewars
 20. Gharati (Rural only)
- Explanation:-* Gharati shall mean a Gharati who runs a "Gharat on water" and shall not include the grinding machine running on electricity.
21. Teeli, Telwani, Teeli (Hindu along with already existing Muslim Teeli)
 22. Lohars
 23. Tarkhans, Najars
 24. Gilkar (Mason)
 25. Labana Community
 26. Sheer-Gojries, Gojri, Gojar
 27. Yogi / Jogi/ Nath and Bouria /Boria / Bowaria Communities
 28. Waghey (Chopan)
 29. Ghirath / Bhati / Chang Community



30. Jat Community
31. Saini Community
32. Markabans / Pony Walas
33. Sochi Community
34. Christian Biradari (Converted from Hindu Valmiki)
35. Sunar/ Swarankar /Zargar
36. Perna/ Kouro (Kaurav)
37. Bojru/ Decount/ Dubdabay Brahmin
38. Gorkans
39. Gorkhas
40. West Pakistani Refugees (excluding SCs)
41. Acharyas.

